

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:813
ANSWERED ON:25.07.2003
SEIZURE OF GOLD SILVER AND OTHER FOREIGN GOODS
DALPAT SINGH PARASTE

Will the Minister of FINANCE be pleased to state:

- (a) the quantity and value of gold, silver and other foreign goods which have been confiscated during each of the last three years;
- (b) the number of persons apprehended in each case;
- (c) the action taken by the Government against the person involved in these cases; and
- (d) the manner in which the confiscated goods are disposed off?

Answer

MINISTER OF STATE (E.B. & I.) IN THE MINISTRY OF FINANCE (SHRI ANANDRAO ADSUL)

(a), (b) & (c) : The details of the quantity and value of gold, silver, other foreign goods which have been confiscated, the number of persons apprehended and the action taken against them by the Government during each of the last three years and upto June 2003 is as under:-

Year Gold

Year	Quantity (in kg.)	Value (In Rs. Crore)	No. of Persons arrested	Action taken against apprehended persons
2000-2001		470.37	19.4392	67 Prosecution launched
2001-2002		855.88	36.9722	62 do
2002-2003		245.57	10.5161	36 do
2003-2004	6.73	0.3600	4	do

(upto June 2003)

Year Silver

Year	Quantity (in kg.)	Value (In Rs. Crore)	No. of Persons arrested	Action taken against apprehended persons
2000-2001		2971.48	1.93	NIL NIL
2001-2002		1130.99	1.87	3 Prosecuted
2002-2003		820.66	0.58	NIL NIL
2003-2004	19.95	0.01	1	Prosecution launched

(upto June 2003)

Year Other foreign goods

Year	Quantity (in kg.)	Value (In Rs. Crore)	No. of Persons arrested	Action taken against apprehended persons
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2000-2001	Assorted goods	159.86	170	Prosecution launched
2001-2002	do	303.02	166	do
2002-2003	do	335.29	177	do
2003-2004	do	215.25	22	do

(upto June 2003)

(d): The confiscated goods are disposed of in the following manner :-

(i) where seized/confiscated goods are ordered to be released to the parties by the adjudicating/appellate authority, the same are released, after collecting duties/fine/penalty as ordered;

(ii) in other cases, seized/confiscated goods are disposed of by following the prescribed procedures :

(a) consumer goods are sold through agencies like National Consumers Cooperative Federation, Defence Canteens, Customs Retails Shops;

(b) trade goods are sold through public auction;

(c) narcotic drugs etc. are destroyed under official supervision;

(d) confiscated gold is sold through the State Bank of India on the basis of the SBI card rate.